

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Appeal (S.J.) No.59 of 2021**

Md. Mannawar Ansari  
@ Md. Mnnawar Ansari ..... **Appellant**

**Versus**

1. The State of Jharkhand  
2. Rukhsar Khatoon ..... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Appellant : Mr. Prabhat Kr. Sinha, Advocate  
For the State : Mr. Saket Kumar, A.P.P

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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**04/Dated: 06<sup>th</sup> September, 2021**

1. The present appeal has been filed against the order dated 18.01.2021, passed by the court of learned Special Judge, Children Court, Giridih, in M.C.A No.1049 of 2020 (Children Case No.08 of 2020), whereby prayer for bail of the appellant has been rejected in connection with Pachamba P.S. Case No.132 of 2019, registered for the offence under Sections 376/ 511 of the Indian Penal Code.

2. It has been submitted by the learned counsel for the appellant that it has been alleged that the juvenile in conflict with law has entered into the house of the victim, aged about 22 years having two children and on raising alarm by the victim the neighbours were assembled and they locked the house from outside. Thereafter, police has been informed and police has recovered the boy from the house itself. The victim informed her husband regarding the incident and on his arrival, F.I.R was lodged on 16.09.2019 while the incident was taken place on 13.09.2019. It has been submitted that there is nothing in the medical evidence to support the incident. It has further been submitted that the investigation is complete and the appellant is ready to cooperate with the trial. The appellant has approached this Court through his mother who is ready and willing to maintain and take proper care of the

juvenile in her custody. On the above facts, prayer for bail has been made.

3. On the other hand, learned A.P.P has opposed the prayer for bail.

4. Having heard learned counsel for the parties and considering the Social Investigation report and in the attending facts and circumstances of the case, the appellant is directed to be released on bail on his furnishing bail bond of Rs.10,000/- (Ten thousand) with two sureties of the like amount each to the satisfaction of learned Special Judge, Children Court, Giridih, in connection with Children Case No.08 of 2020, arising out of Pachamba P.S. Case No.132 of 2019, subject to the condition that one of the bailors must be the mother of the appellant.

Further, concerned Probation Officer is directed to report, once in a month, to the Children's court, Giridih and the concerned court is free to take any action as per report of the Probation Officer.

5. Accordingly, the instant appeal is allowed and the impugned order dated 18.01.2021, passed by the court of learned Special Judge, Children Court, Giridih, in connection with M.C.A No.1049 of 2020 (Children Case No.08 of 2020) is, hereby, set aside.

**(Rajesh Kumar, J.)**

Chandan/-